


**OFFICE OF THE DISTRICT & SESSIONS JUDGE, PANCHKULA**

**ORDER**


In continuation of this office orders bearing Endst No. 3008-26 dated 02.05.2020, 3059-88 dated 08.05.2020 and in compliance of the order bearing No.18/Spl/RG/MISC dated 08.05.2020 passed by the Hon'ble Punjab & Haryana High Court, Chandigarh, it is directed that the Judicial Officers who are dealing with the urgent matters, as per roster, shall proceed with the cases of their own court in which accused are in custody and trials are at final stage, on the date already fixed in these cases, in accordance with law, besides dealing with other urgent matters,

  
District & Sessions Judge,  
Panchkula.

Endst. No. 3109-28 Dated 11.05.2020

Copy forwarded to the following for information and necessary action :-

1. All the Judicial Officers posted in this Sessions Division.
2. The District Attorney, Panchkula.
3. The Deputy Commissioner of Police, Panchkula
4. The President, Bar Association, Panchkula & Kalka.
5. ✓ SO/SA to put the order on the website of this office.

  
District & Sessions Judge,  
Panchkula.

**ATTESTED**

Superintendent Gr.-II  
Sessions Court  
Panchkula 